

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A. B. A. No. 3436 of 2020

1. Bablu Baitha

2. Ashish Kumar Chandravanshi Petitioners

Versus

The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioners : Mr. Sabyasanchi, Advocate

For the Opposite Party : Ms. Snehlika Bhagat, A.P.P.

3/14.09.2020 So far as defect no. 3, 4, 5 (e), 9 (v) and 9 (vii) are concerned, learned counsel for the petitioners undertakes to remove the same, once the situation normalizes. As regards, rest defects are concerned, the same are ignored.

Mr. Sabyasanchi, learned counsel for the petitioners seeks permission to withdraw this application.

Ms. Snehlika Bhagat, learned A.P.P. for the State does not have any objection.

Permission is accorded.

Accordingly, this application is dismissed as withdrawn.

(Rongon Mukhopadhyay, J)